

अपनी सरकार ने है। कामरेड भूपेण गुप्त का तो यह फर्ज है, कर्तव्य है, गाली देना, ऐसा वैसा करना, जो जो उनका काम है, उनका पेशा है, वह वह करेंगे, लेकिन हमारी सरकार की वीक-नीड पालिसी है मूड़ी मनों में हमारी वीक-नीड पालिसी है कि कोई देशद्रोही है, कोई फिफथ कालमनिस्ट है, कोई पंचमांगी है, कोई प्रोचाइनीज है, तो उसके साथ रियायत करने लगते हैं। एक बार पता लग गया कि यह चीन का दलाल है, पाकिस्तान का दलाल है, देश को खतरे में डाल सकता है, लेकिन थोड़ा सा आन्दोलन हुआ, डिमार्शेशन हुआ कि उसको छोड़ने लगते हैं। यह तो भूषेण गुप्ता का फर्ज है कि चहे उनके साथ रहे या न रहें लेकिन उनको श्री नीरेन घोष की रिहाई के लिये घड़ियाल के आसू बहाना पड़ता है, इसके लिये उनको बोलना ही पड़ेगा। तो इनके जो बयान होते हैं, इनके जो आन्दोलन होते हैं, इनका जो डिमार्शेशन होता है, इनका जो प्रदर्शन होता है, तो हमारी सरकार झुक जाती है।

यह झुकने का नतीजा है कि होम डिपार्टमेंट की, हमारी सरकार की जो गलत नीति है, कमजोर नीति है, उसकी वजह से आज आसाम में क्या हो रहा है, केन्द्रीय सरकार की गलत नीति से नागालैण्ड में क्या हो रहा है, आज मनीपुर में क्या हो रहा है। हमारी सरकार की जो गलत नीति है उसका परिणाम है। हमारा जो इनटेलिजेंस डिपार्टमेंट है वह इतना कमजोर है . . .

उपसभाध्यक्ष (श्री महावीर प्रसाद भार्गव) : याजी जी, आपको और कितनी देर लगेगी।

श्री राजनारायण : अभी तो एक घंटा और लेगे। अभी तो सरकार की गलत नीति बता रहे हैं।

श्री शीतभद्र यादव : नहीं, पांच मिनट।

उपसभाध्यक्ष (श्री महावीर प्रसाद भार्गव) : अच्छा आप लंच के बाद बोलें।
The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) in the Chair.

ALLOCATION OF TIME FOR GOVERNMENT AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): I have to inform Members that the Business Advisory Committee at its sitting held today has recommended allocation of time for Government Legislative and other business as follows:—

1. The Banaras Hindu University (Amendment) Bill, 1965—Amendments made by the Lok Sabha—2 hours 30 minutes (in addition to the time already taken).

2. The Appropriation Railways (No. 3) Bill, 1966 and 3. The Appropriation Railways (No. 4) Bill, 1966—1 hour 30 minutes.

4. The Kerala Appropriation (No. 3) Bill, 1966; 5. The Kerala Appropriation (No. 4) Bill, 1966 and 5. The Kerala Appropriation (No. 5) Bill, 1966—2 hours.

7. Appropriation Bills relating to Supplementary and Excess Demands for Grants (General)—2 hours.

8. The Constitution (Nineteenth Amendment) Bill, 1966 and 9. The Representation of the People (Amendment) Bill, 1966—5 hours.

10. The Preventive Detention (Continuance) Bill, 1966—3 hrs. 30 minutes.

[Shrimati Tara Ramchandra Sathe]

11. The Produce Cess (Amendment) Bill, 1966—1 hour.

12. The Insecticides Bill, 1964 (as reported by the Joint Committee)—2 hours.

13. The Goa, Daman and Diu (Opinion Poll) Bill, 1966—3 hours.

14. The Indian Tariff (Second Amendment) Bill, 1966—1 hour.

15. The Constitution (Twenty-third) Amendment Bill, 1966—3 hours.

16. The Patents Bill, 1966—5 hours.

17. Amendments proposed to be made in the Seeds Bill, 1964—30 minutes.

18. Delhi Bills viz. the Delhi Municipal Corporation (Amendment) Bill, 1966; The Road Transport Corporations (Amendment) Bill, 1966; the Electricity (Second Amendment) Bill, 1966; the Delhi Water Supply and Sewage Disposal Bill; the Punjab Municipal (Delhi Amendment) Bill, and the Delhi Panchayat Samitia and Nyaya Panchayats Bill—(For reference to Joint Committee)—2 hours.

OTHER BUSINESS

1. Motion for modification of the Draft Notification of the Ministry of Law (Department of Company Affairs) issued under sub-section (1) of section 324 of the Companies Act, 1956—1 hour 30 minutes.
2. Resolution given notice of by the Minister of Commerce regarding export duty on tea—1 hour.
3. Discussion on the statement on Railway Accidents—2 hours.
4. Report of the Monopolies Inquiry Commission—2 hours.

In order to be able to complete the business the Committee recommended that the House might sit up to 1.30 P.M. before lunch, and sit up to 5.30 P.M. daily. The Committee also decided that the Rajya Sabha should sit on Saturday, the 3rd December, 1966, for the transaction of Government Business.

SHRI BHUPESH GUPTA (West Bengal): Madam Vice-Chairman, I should like to make some observations about this, about this allocation of time for different Bills, etc. First of all, I want to point out here that this is a very bad way of conducting the business of Parliament. Towards the end of the session so many Bills are sought to be rushed through by giving practically no time for most of them when the discussions are called for. Now if the Government thinks these are urgent matters, it does not mean that they should not provide time for reasonable discussions on them in the House. It is a fraud on parliamentary practice played by the Government wanting to have this arrangement in the way it is proposed here. After all what can you discuss in 1-1½ hours when the subject-matter is very important?

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Which one?

SHRI BHUPESH GUPTA: Therefore this is one point. But the Government have not dropped some of the . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Which 1½ hours are you referring to?

SHRI BHUPESH GUPTA: So many Delhi Bills are put together under one item.

DIWAN CHAMAN LALL (Punjab): These are all for reference to Joint Committees.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Do you want more time for any spe-

cific Bill, or is it just a general remark?

SHRI BHUPESH GUPTA: I make a suggestion; I suggest an amendment, and the amendment is that the Preventive Detention (Continuance) Bill should either be dropped or, if it is to be discussed . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): The Preventive Detention (Continuance) Bill, 1966, has been allocated 3 hours 30 minutes.

SHRI BHUPESH GUPTA: I know that.

DIWAN CHAMAN LALL: It is not 1½ hours.

SHRI BHUPESH GUPTA: Other things are collectively taken for purposes of time, and they have been given two hours.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): For the Preventive Detention (Continuance) Bill, 1966, the time is 3 hours and 30 minutes.

SHRI BHUPESH GUPTA: You see other Bills where have given only 1½ hours or 1 hour or 30 minutes. You take the Delhi Bills. Under the heading "Delhi Bills" six Bills appear and the time collectively allowed for them is only 2 hours. You work it out and see how much it comes to for each Bill.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): What I mean is that if you want to suggest that a specific Bill should get some more time, then perhaps it may be put for consideration.

SHRI BHUPESH GUPTA: It is not that way, Madam Vice-Chairman. You kindly listen to me. I am suggesting that the Preventive Detention (Continuance) Bill should be dropped.

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh): It is a positive suggestion.

SHRI BHUPESH GUPTA: You have understood it now, I believe. Should the Government be so cussed as it has been, and if it fails to listen to my suggestion, my alternative suggestion is that the Preventive Detention (Continuance) Bill should be given twelve hours. You may ask 'why'. Because adequate discussion will not take place in 3½ hours, and this Bill has to be discussed thoroughly taking into account the working of this Act ever since it was passed in 1950. The Government has violated all its pledges with regard to this measure, all the pledges solemnly given by the late Prime Minister Jawaharlal Nehru.

DIWAN CHAMAN LALL: You can say all that in the discussion. Why are you saying it now?

SHRI BHUPESH GUPTA: That I will, and I have started from now on. This is my alternative suggestion. Instead of 3½ hours it should be at least 12 hours if you at all have it; I am for dropping it.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): All right, I understand.

SHRI BHUPESH GUPTA: If you do not drop it, if the Government thinks that this Bill must be discussed, we should be given adequate chance to expose this Government, to bring out the malice in the entire move.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Please do not continue with any speech. I have come to know of your suggestion. If you have got other suggestions to make, please come to them.

SHRI BHUPESH GUPTA: You have understood it. All right. I think, Madam Vice-Chairman, that the scandalous Government . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): But this is not the point for discussion. I have heard your suggestions. Let us go on to the next business.

SHRI BHUPESH GUPTA: Madam Vice-Chairman, it is not in keeping with the dignity of the House in a parliamentary democracy that other scandalous measures . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): That is not the point now, Mr. Gupta. You said that you wanted twelve hours for that Bill. I have heard that suggestion of yours, and after that I thought you had other suggestions to make. If there be none let us come to the next business, Mr. Yajee.

DIWAN CHAMAN LALL: With your permission . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): I have already called Mr. Yajee.

DIWAN CHAMAN LALL: With your permission may I also say a word?

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): I have called on Mr. Yajee to speak.

श्री राजनारायण (उत्तर प्रदेश) : एक निमित्त जय हमें भी करना है।

DIWAN CHAMAN LALL: What I want to say is this I want to draw your attention to a very important matter. It is a point of order that I am raising. I am raising a point of order. Madam, you will permit me to draw your attention to a point of order. In reference to the Public Safety Bill you will probably recall—I do not know if you remember—that Bill was withdrawn by the Speaker. It happened when Shri Vithalbhai Patel was the President of the Central Assembly. At that time he dropped all discussion of the Public Safety Bill because in the circumstances there could be

no proper debate about it. And if there cannot be a proper debate either about the Detention Act or about the other Bills, then I suggest that you should raise this as a matter of the privileges of the House and deal with it accordingly.

SHRI BHUPESH GUPTA: Yes, I can move a motion here.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): But what is your point of order?

DIWAN CHAMAN LALL: You have got a precedent in regard to this matter, namely . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): That is all right. That is not the point for discussion just now.

DIWAN CHAMAN LALL: That is the point of order I am raising. I am drawing your attention to . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Under what rule?

DIWAN CHAMAN LALL: The point of order is that there is a precedent in regard to this particular matter . . .

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Under what rule do you say that it should be dropped and all that? Can you quote that rule?

DIWAN CHAMAN LALL: Will you permit me, Madam, to say a word?

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Whatever you have said does not contain a point of order.

DIWAN CHAMAN LALL: All that I am saying is that there is a convention in this House. This House, unfortunately under the present position, was not visible at that time. It was not even contemplated at that time. Nevertheless a procedure was

laid down by the Speaker or the President of the Central Assembly and that is applicable here. There is a precedent in regard to this particular matter because at that time the President got up and said "I will not allow any further discussion on the Public Safety Bill because there cannot be a proper discussion on the Bill."

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): So you want this Bill to be dropped?

DIWAN CHAMAN LALL: I do not want this Bill to be dropped, Madam. But I want adequate discussion.

SHRI BHUPESH GUPTA: Under the rules I can move an amendment and even ask the House to vote against it, as you know.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): What is the point of order?

SHRI BHUPESH GUPTA: The point of order was his. Mine is a different thing. It is a proposal.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): Now that matter is closed.

SHRI BHUPESH GUPTA: No, it is not closed.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): What is the point of order?

SHRI BHUPESH GUPTA: Subject to the approval of the House. . . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): But what is your point of order?

SHRI BHUPESH GUPTA: Madam, this is the motion I am moving. That this House resolves. . . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): What is your point of order?

SHRI BHUPESH GUPTA: I want that I should be allowed to move. . . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): We have already finished with that. Because he said it was a point of order I allowed Diwan Chaman Lall.

SHRI BHUPESH GUPTA: Please listen to me. In my case it is this. I hope I will be allowed under the rules to . . .

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): It is not a point of order?

SHRI BHUPESH GUPTA: I am moving this amendment to this thing here..

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): No, no. It is no point of order.

SHRI BHUPESH GUPTA: I may be allowed to move my amendment.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): No, no. Let us go on to the next item.

SHRI BHUPESH GUPTA: What is the motion? The rule is clear. Are you putting the motion to the House?

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): I have put nothing to the House.

SHRI BHUPESH GUPTA: Madam, I have to point out one thing. Kindly look up the rules. The recommendations of the Business Advisory Committee are placed before the House.

THE VICE-CHAIRMAN (SHR MATI TARA RAMCHANDRA SATHE): I have placed them before the House.

SHRI BHUPESH GUPTA: And the House may or may not accept them.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): It is an announcement, you know. I have said that I have to inform the House. I have not moved any motion.

SHRI BHUPESH GUPTA: You have not. I am moving it.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): That was only an announcement for the information of the House.

[THE DEPUTY CHAIRMAN in the Chair]

श्री राजनारायण : मेरा प्वाइन्ट आफ आर्डर सुना जाय ।

उपसभापति : आपका प्वाइन्ट आफ आर्डर क्या है ।

श्री राजनारायण : मेरा प्वाइन्ट आफ आर्डर यह है कि चेयर ने जो बिजनेस एडवाइजरी कमेटी का कार्यक्रम घोषित किया है, उसका क्या महत्व है । अगर वह केवल सूचनार्थ है और जब चाहे तब परिवर्तन किया जा सकता है तो यह दूसरी बात है और फिर इसका कोई महत्व नहीं है । अगर इसका महत्व है तो श्री भूपेश गुप्ता चाहे नियम की धारा न बतलायें, मगर जो बात वह कह रहे हैं, वह सही कह रहे हैं । अब मैं आपकी नियम की धारा बतलाता हूँ और वह धारा 84 है । इसमें लिखा है—

"The time-table in regard to the Bill or group of Bills or other business as settled by the Committee shall be reported by the Chairman of the Council to the Council and notified in the Bulletin.

"As soon as may be after the report has been made to the Council, a motion may be moved by a member of the Committee designated by the Chairman of the Council that this Council agrees with the allocation of time proposed by the Committee in regard to such and such Bill or Bills, or other business, as the case may be, and if such a motion is accepted by the Council, it

shall take effect as if it were an order of the Council:

"Provided that an amendment may be moved".

माननीया, एक प्रोवाइजो भी है

"Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter."

यह जो हमारी नियमावली है, वह इस सदन के किसी भी सम्मानित सदस्य को यह अधिकार देती है कि जब बिजनेस एडवाइजरी कमेटी, जिसको मैं अक्सर बुलेटिन कमेटी कहता हूँ, उस कमेटी के जरिये से.....

شری اکبر علی خان (آندھر پردیش) : اس میں ایوزیشن کے ممبر بھی ہیں ۔

†[श्री अकबर अली खान (आंध्र प्रदेश) : इस में अपोजीशन के मेम्बर भी हैं ।]

श्री राजनारायण : जो भी हो, अपोजीशन के मेम्बर भी कभी-कभी अपने को किल करते हैं । तो मेरा यह निवेदन है कि रूलस के मुताबिक इस सदन के सम्मानित सदस्यों को यह अधिकार होता है कि जब भी बिजनेस एडवाइजरी कमेटी की तरफ से कोई प्रस्ताव आये तो उसमें वह संशोधन करने के लिए खड़ा हो सकता है और संशोधन प्रस्तुत कर सकता है कि इसको पुनः बिजनेस एडवाइजरी कमेटी के विचारार्थ भेजा जाय । यह संसदीय परम्परा बराबर रही है चाहे लोकसभा में हो, चाहे राज्यसभा में हो, चाहे विधान सभा में हो और सब जगह यह परम्परा रही है । इसलिए मैं यह प्रस्ताव मूव करता हूँ कि अगर इसका महत्व केवल इतना ही है कि चेयर ने इसकी सूचना दी है और अगर इस कमेटी का मेम्बर कोई प्रस्ताव मूव करता है, तो उस समय हमारा यह संशोधन होगा

†[] Hindi translation.

कि इसको पुनः विचारार्थ बिजनैस एडवाइजरी कमेटी के पास भेज दिया जाय क्योंकि श्री भूपेश गुप्ता ने जो कुछ यहां पर कहा है, उसको मैं पसंद करता हूं और उनके साथ हूं। जो सूचना दी गई है उसमें इतने ग्रहम विधेयक है कि जब सदन का समय समाप्त होने जा रहा है तो यकायक दर्जनों विधेयक लाकर रख दिये जायें और सरकार चाहे कि विरोधी पक्षों को बैठाकर एक एक, दो दो और डेढ़ डेढ़ घंटे में बड़े बड़े महत्वपूर्ण विधेयक पास कर दिये जायें, तो यह असम्भव है, असंसदीय है अजन-तांत्रिक है और हर सदन के सदस्य के अपने उस अधिकार को छीनने के समान हो जाता है, जिस अधिकार को लेकर हम अपना मत यहां पर फुल्लो रिप्रेजेंट कर सकते हैं (विचार पूरे तौर पर रख सकते हैं)। इसलिए मेरा निवेदन है . . .

THE DEPUTY-CHAIRMAN: Let Shri Akbar Ali Khan also make his submissions.

SHRI AKBAR ALI KHAN: Madam, I think according to the rule read out by Shri Rajnarain, the position is this. Shri Chagla as the Leader of the House moved the thing. If there was any amendment it ought to have come then. That was the occasion or time when this amendment could be taken up. But when he moved it there was no objection taken and the House approved of it. I do not think there was any objection.

SHRI RAJNARAIN: There was no time allocation.

THE DEPUTY CHAIRMAN: Now there is some objection to the allocation of time. I appreciate the hon. Members' view that some more time should have been given to some of the items. There is no quarrel about that. Now there are two ways of doing it. You can take the sense of the House as it is today, take a decision in the formal way by moving a motion. That is one way of allocating the time. But if you go by the

rigid way then the Chair will not have any scope for using its discretion for lengthening the debate because you know we always do it from the Chair. I do not think hardly any business has been finished within the time-limit prescribed by the Business Advisory Committee because it is left to the discretion of the Chair to give more scope to the discussion. Therefore, we have followed this method. But, if you feel today that we must go the rigid way then we should take the sense of the House and then you will be kept within the scope of that time-limit.

SHRI BHUPESH GUPTA: We do not want the rigid way.

THE DEPUTY CHAIRMAN: Then explain to me what you want.

SHRI JAIRAMDAS DAULATRAM (Nominated): One minute, I will help you, Mr. Gupta. My suggestion is that since some of these items are such on which Members of the Opposition have some strong feeling the best thing would be to keep the thing a little elastic. You use your discretion and we give you co-operation and cut out entirely the lunch time as in Lok Sabha and also sit longer, say, upto six o'clock. If the Members are not agreeable to cut the total lunch hour at least we can reduce it to one hour from 1.00 to 2.00 P.M. and also sit one hour extra from 5.00 to 6.00 P.M. Then the Chair will have more scope to make the debate more elastic. Possibly some of the items may take less time while others may take more time.

SHRI BHUPESH GUPTA: I quite appreciate when you say that we should not go the rigid way. I want flexibility. But what has been proposed is the rigid way. I entirely agree with you; I am not asking you to tamper with the entire arrangement. I am in fact interested in saving time so that you can become more flexible in distributing time to the other items.

THE DEPUTY CHAIRMAN: That is being done by the Chair.

SHRI BHUPESH GUPTA: That you can.

THE DEPUTY CHAIRMAN: It is not a question of can; it is being done.

SHRI BHUPESH GUPTA: My proposal is within the framework of this you will have more time to be flexible and less rigid. Here it says that the report may be referred back to the Committee so that it may reconsider the recommendation and my proposal is that we drop the item—The Preventive Detention (Continuance) Bill, 1966.

SHRI JAIRAMDAS DAULATRAM: I am strongly against this suggestion and I suggest that you put it to the vote.

THE DEPUTY CHAIRMAN: I do not think voting is necessary. (*Interruptions*) We are all wanting to co-operate with each other. Let us get along.

SHRI LOKANATH MISRA (Orissa): If Rules are quoted here I think probably it will not carry us anywhere. We have been following certain conventions. Now Mr. Bhupesh Gupta brought forward that amendment but that was out of order because no specific motion was moved by the Leader of the House. We are acting under a convention.

SHRI BHUPESH GUPTA: There is the proviso there; you read it.

SHRI LOKANATH MISRA: The proviso is there all right. If there is a motion moved by the Leader of the House then only the proviso comes in. The point here is that we have been working under a convention and whatever has been decided by the Business Advisory Committee is generally accepted by the House with the discretion left to the Chair to extend a particular discussion if the Chair finds that it is interesting the House or if the

Chair finds that more hon. Members feel interested in a particular business. Therefore, it will always be better to leave the discretion with the Chair.

SHRI BHUPESH GUPTA: We want to give her more power. I am also in favour of it.

SHRI LOKANATH MISRA: Instead of doing something very rigid let us leave the discretion with the Chair and if Mr. Bhupesh Gupta suggests that instead of five hours the Preventive Detention Bill should get more time we shall somehow try to find more time for it. Let us try to do it; let us not break the convention that we have established for quite a long time now.

SHRI BHUPESH GUPTA: I think there is some misconception. I have moved that thing. Now you may say . . .

THE DEPUTY CHAIRMAN: What have you moved? For extension of time?

SHRI BHUPESH GUPTA: No; I am for elimination of a particular item from the List of Business which means more time will be available at your disposal to distribute to other items. Please understand this. If I had been asking for more time for any item I would not have moved a motion like that. I would have left it in your hands. I know you have difficulty. The Business Advisory Committee has given you a list to be announced here. You do not know what it is except . . .

THE DEPUTY CHAIRMAN: I do not know what it is?

SHRI BHUPESH GUPTA: Let me finish. How did it come to you. You are here in the Chair. Something has been transmitted to the Chair by the Business Advisory Committee. You may or may not be present there; you may be presiding there but that is not the point. The point here is that something has been transmitted by the Business Advisory Committee and you are to announce it in the House. Under the rule you have informed the House. Your job is to inform the House and

you have done it. Now we are taking cover under other rules. I am not asking you to tamper with it. All that I am asking you to do is a simple thing—delete item (10). That is all.

SHRI AKBAR ALI KHAN: As simple as Mr. Bhupesh Gupta.

SHRI JAIRAMDAS DAULATRAM: May I request the Chair to take the sense of the House and may I request Mr. Bhupesh Gupta to co-operate with himself and save the time of the House and get this disposed of?

SHRI BHUPESH GUPTA: Mr. Daulatram is in no danger of preventive detention; we are. That is the difficulty. Today you are placed in life in a happy position; we are unhappy.

(Interruptions).

THE DEPUTY CHAIRMAN: Now the main question is that for this item No. 10, Preventive Detention (Continuance) B'll, Mr. Gupta seeks to extend the time.

SHRI BHUPESH GUPTA: No, no. Delete it.

SOME HON. MEMBERS: He wants to delete it.

THE DEPUTY CHAIRMAN: When the Business Advisory Committee has drawn up the programme I do not think we can delete anything here.

SHRI BHUPESH GUPTA: All right; 24 hours I want. I submit to you that I will co-operate with you. It is only a question of allotment of time and it is in your power. See, how I respect your power. However, I think it is in your power to move that it be deleted. It is absolutely in your power. Why should you think that it is not in your power? But if you say it is not so, then my alternative proposal is that 24 hours should be allotted to it.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Madam, all this should have been considered earlier so that the time is not wasted in this way. I have to make one request to you, and the

request is that this matter has been discussed in this House time and again and every time the Opposition Members have suggested that we should not be rigid and that we should follow the convention and as my hon. friend Mr. Lokanath Misra has said some friends always quote the rules and it gives an appearance that the Treasury Benches or the Congress Party want to violate the rules. The Opposition should come to some firm conclusion. If the rules are to be followed there should be a motion, there should be voting and the rules should be strictly followed. There should be rigidity about the rules and no hon. Member either from the Opposition or from the Government Benches should come up for any relaxation or any leniency from the Chair. So, if they want that, such a motion should be moved. Let there be a formal motion.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): In the morning the list of business was moved by the Leader of the House and it was accepted.

(Interruptions)

THE DEPUTY CHAIRMAN: Let me explain. It was not moved by the Leader but the business was announced in the House. Now it is for the House to make a break from the convention if it so desires and invoke the rules and it will give a certain amount of rigidity to the Chair, and if it is the sense of the House that we better carry on leaving with the Chair a certain amount of discretion and not leniency as Mr. Chandra Shekhar puts it, we can do that. And whenever we feel that something more is going to come out of the debate the Chair does increase the time. Anyway, I am in the hands of the House; my own opinion I do not want to express. Nothing can be deleted from the business announced but you 3 P.M. can put it to the Chair and I hope the Chair will use its own discretion.

SHRI BHUPESH GUPTA: I hope you will keep in mind the twenty-four hours.

THE DEPUTY CHAIRMAN: Come back to our main business. Mr. Yajee.

THE MEMBERS OF PARLIAMENT AND STATE LEGISLATURE (IMMUNITY FROM DETENTION) BILL, 1964—contd.

श्री शीलभद्र याजी : मैडम डिप्टी चैयरमैन महोदया, . . .

श्री अटल बिहारी वाजपेयी (उत्तर प्रदेश) : मैडम डिप्टी चैयरमैन महोदया ।

श्री शीलभद्र याजी : शुद्ध हिन्दी है । मैं कामरेड भूपेश गुप्त के विधेयक का विरोध करते हुए अपनी सरकार की जो कमजोरी है उसका वर्णन कर रहा था । आज जिस तरह की समाजद्रोही द्रोही और साम्प्रदायिक और देश का विघटन करने वाली शक्तियाँ हैं उनका पता लगाने और उनको नजरबंद या गिरफ्तार करने में जो ढिलाई हो रही है उससे मुल्क को बहुत खतरा हो सकता है और हम समझते हैं कि कामरेड भूपेश गुप्त जी भी ऐसा नहीं चाहते हैं कि मुल्क पर कोई खतरा आए, डेंजर आए । इसलिए सरकार का यह फर्ज है, कर्तव्य है कि ऐसे तत्वों को एरेस्ट करने में, कुचलने में वह कोई ढिलाई न करे । अभी तक जो उसकी कमजोर नीति है उसका परित्याग करे । इसके साथ साथ इस तरह के जो तत्व हैं चाहे वे प्रोचाइनीज हों या प्रो-पाकिस्तानी हों, चाहे वे साम्प्रदायिक हों या देश का विघटन करने वाले हों किसी नाम के हों, उन संस्थाओं पर प्रतिबन्ध लगा देना चाहिए सदा के लिए कि वे फंक्शन न करें हिन्दुस्तान में । इसके साथ जो तमाम अपने को वामपक्षी कहते हैं या तथाकथित वामपक्षी हैं उनसे भी अपील है कि देश में जो राइट-रिएक्शन बढ़ रहा है उस राइट-रिएक्शन में पाकिस्तानियों का भी हाथ है, विदेशियों का भी हाथ है, चाइनीज लोगों का भी हाथ है । राइट रिएक्शन इकूमत

में आ गया तो हमको ही नहीं खाएगा, भूपेश गुप्त को भी खा जाएगा । इसलिए अगर राइट-रिएक्शन की तरफ देश को नहीं ले जाना है . . .

SHRI NIREN GHOSH (West Bengal): You have been swallowed.

श्री शीलभद्र याजी : आप बैठ जाइए, आप प्रो-चाइनीज हैं, आप कभी देशभक्त नहीं हो सकते ।

मैं कह रहा था कि इस तरह के जो तत्व हैं उनको कुचलने में हमारे साथी भूपेश गुप्त जी ने या उनके माधियों ने या राजनारायण जी की जो पार्टी है उन्होंने साथ नहीं दिया तो जर्मनी में, इटली में जो रिएक्शन होकर फासिज्म और नात्सीइज पैदा हुआ था आप उसको दावत देंगे; अगर ऐसा चाहते हैं तो खुले आम ऐसे एम० एल० ए० और एम० पी० को पासपोर्ट और लाइसेंस दें कि वे बाहर जाकर इस तरह करें । मैं सिर्फ सरकार को ही चेतावनी नहीं देना चाहता, जो विरोधी दल के लोग हैं उनको भी बताना चाहता हूँ कि सचमुच सँ दीय पद्धति से तरक्की करना चाहते हैं, समाजवाद लाना चाहते हैं तो इस तरह के जो तत्व हैं उनको कुचलने में सरकार का साथ दो । उन्हें सरकार को बताना चाहिए कि यह तुम्हारी कमजोर नीति है और इस तरह के जो तत्व हैं उन्हें कुचल देना चाहिए । कामरेड भूपेश गुप्त की यह मांग होनी चाहिए कि इस तरह के तत्वों को कुचल दो । मैं समझता हूँ कि भूपेश गुप्त कभी कभी गड़बड़ करते हैं, अभी उतना गड़बड़ नहीं करते हैं, इसलिए उनसे आशा है यदि देश में समाजवाद लाना चाहते हैं, राइट-रिएक्शन की तरफ देश को नहीं ले जाना चाहते तो सरकार को खुले आम इतनी शक्ति दे दें कि इस तरह के तत्वों के जो एम० पी० और एम० एल० ए० हैं उनको बिना वारंट के 5-10 बरस ही नहीं जब तक उनका दिमाग ठीक न हो जाय तब तक उनको बराबर जेल में रखना चाहिए । इसलिए भूपेश गुप्त जी से निवेदन करता हूँ